

Jan Nyayalayas

1250. SHRI G. Y. KRISHNAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to establish 'Jan Nyayalayas';

(b) whether 'Jan Nyayalayas' have been set up in some States on experimental basis; and

(c) if so, the names of such States and the success achieved by them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (c). The requisite information is being collected and will be placed on the Table of the House as soon as possible.

Low Wages of Staff of the Eastern Region of Bharat Refineries

1251. SHRI DINEN BHATTACHARYYA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether wages and earnings of the clerical and labour staff in the Eastern Region of Bharat Refineries Limited are the lowest as compared to all other oil companies in the region; and

(b) if so, what steps are contemplated to achieve parity and uniformity in wages and earnings of those workers?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir. The wages of clerical and labour employees of Bharat Refineries Ltd., in the Eastern Region are, by and large, lower than the wages of similar employees in other oil companies in the region.

(b) It is the long-term objective of the Bharat Refineries Limited to bring about, gradually over a period of time, as near a parity as practicable bet-

ween the wages of its employees and those of other public sector concerns in the Eastern Region. The Management of Bharat Refineries Ltd. has initiated discussions with the Unions for the next Long-Term Settlement.

Reports on Legal aid to Poor

1252. PROF. P. G. MAVALANKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have completed the study of the Reports of Justice Bhagwati and Justice Krishna Iyer Committees and other allied bodies, if any, regarding free legal aid to the poor;

(b) whether Government have accepted the recommendations of the said Committees and have started their implementation; and

(c) if so, facts thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir. The Government are awaiting the final report of the Bhagwati Committee.

(b) and (c). Do not arise.

Repairs, Restrengthening and Restructuring of Railway Bridges in Gujarat

1253. PROF. P. G. MAVALANKAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have undertaken the repairs, restrengthening and restructuring of minor or/and major railway bridges in Gujarat during the years 1976, 1977 and 1978;

(b) if so, particulars thereof, including costs and operational facilities;

(c) whether the Railway Authorities are carrying out regular inspections of all bridges; and

(d) if so, how and with what results?